

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18.12.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/724/ (IB)/2018
NAME OF THE PETITIONER(S) : SANGHVI MOVERS LTD
NAME OF THE RESPONDENT(S) : TECH SHARP ENGINEERS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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	Geethanjali for Aiyar + Doria	Respondent	Geethanjali
	D. R. Raghunathan	Counsel for Petitioner	D. R. Raghunathan

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has filed one Affidavit along with the Certificate issued by the Chartered Accountants. It has been clarified that no sum/amount was payable to M/s. Sanghvi Movers Ltd., as of 31.03.2015, 31.03.2016 and 31.03.2017 as per the above mentioned audited accounts, copy of which is circulated to the other side. The Counsel for the Operational Creditor prayed for time to seek fresh instructions from his client, either to withdraw the petition or to make final submissions. Last and final opportunity is given for the same, failing which an appropriate order will be passed on next date of hearing. Put up on **02.01.2019 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)